



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഏപ്രിൽ 4 4th April 2017	നമ്പർ No.	14
		1192 മീനം 21 21st Meenam 1192		
		1939 ചൈത്രം 14 14th Chaithra 1939		

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. ILR-1545/2003. 13th March 2017.

Read:—High Court Notification No. ILR-1545/2003 dated 4-7-2011.

In exercise of the powers conferred by the Rules framed by the Government in connection with the publication of the Indian Law Reports (Kerala Series) the Honourable the Acting Chief Justice is pleased to reconstitute the Law Reporting Council as follows:

Chairman— The Honourable Mr. Justice
P. R. Ramachandra Menon.

Ex-officio

Member—The Advocate General

- Members— 1. Shri Abraham Vakkanal, Senior Advocate.
2. Smt. V. P. Seemandini, Senior Advocate.
3. Shri S. Radhakrishnan, Advocate.

Convenor—The Registrar (Judicial), High Court of Kerala.

The Council will continue until further orders.

By order,

Kochi-682 031.

ASHOK MENON,
Registrar General.

NOTIFICATION

No. D1-114129/2015.

14th March 2017.

Sub:— State Brief—Minimum fees prescribed under Rule 185 of the Rules of the High Court of Kerala, 1971—Reg.

In Supersession of the High Court Notification No. D1-99232/2011, dated 16-1-2012, the minimum fee payable under Rule 185 of the Rules of the High Court of Kerala, 1971 to an Advocate appointed by the High Court under Rule 183 of the said Rules is fixed as follows:—

1. ~ 3,500 for Advocates in the Junior panel for conducting a case before the Single Bench, except appeals coming under the NDPS Act.

2. ~ 5,000 for Advocates in the Senior panel for conducting a case before the Division Bench and for appeals coming under the NDPS Act.

This will apply to all State Briefs in cases argued on and after the date of this notification.

By order,
ASHOK MENON,
Kochi-682 031. *Registrar General.*

NOTIFICATION

No. B1(A)-62/2017. *17th March 2017.*

Sub:— Assistant Sessions Judges—Appointment of—Notification—Issued.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the Schedule hereto attached to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in Column (4) in the Sessions division mentioned in column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Sessions Division</i>	<i>Place of Sitting</i>
(1)	(2)	(3)	(4)
1	Shri Hari R. Chandran	Thiruvananthapuram	Nedumangad

By order,
VENU KARUNAKARAN,
Kochi-682 031. *Registrar (Subordinate Judiciary) i/c.*

ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി, മഞ്ചേരി
ലേല പരസ്യം
നമ്പർ CC 15/13. 2017 മാർച്ച് 16.

ഈ കോടതിയിൽ നിന്നും തീർപ്പു കൽപ്പിച്ച CC 15/13 (Akd Crime 236/12) എന്ന കേസിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലായ ഹീറോ ഹോണ്ട CD-100 എന്ന വാഹനം 2017 ഏപ്രിൽ മാസം 27-ാം തീയതി രാവിലെ 11 മണിക്ക് അറിക്കോട് പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ നികുതി അടക്കം ലേല സമയത്തു തന്നെ ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതിയിലെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്.

<i>Item No. PR</i>	<i>Case No.</i>	<i>Description of Property</i>	<i>Premises</i>
128/12	CC 15/13	Hero Honda CD—100 Motor Cycle KL - 13 D 7684	Areacode Police Station

(ഒപ്പ്)
ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്,
മഞ്ചേരി.